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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART VI.

Bills introduced into the Council of the Governor General of India and
Bills published before introduction in that Council

EDUCATION DEPARTMENT NOTIFICATION

The 21st June 1944

No. 2015-E.—The Aligarh Muslim University (Amendment) Bill by Dr. Sir Ziauddin Ahmad, M.L.A. (Central) together with the Statement of Objects and Reasons is published for eliciting public opinion. Any person or public body desiring to submit an opinion on the Bill should do so not later than the 15th July 1944. The opinion on the Bill should be submitted through the Provincial Government and any opinion sent direct to the Central Legislative Assembly Department or to any other Department of the Government of India will not be accepted.

By order of the Governor
V. RAMANATHAN
Secretary to Government

GOVERNMENT OF INDIA LEGISLATIVE ASSEMBLY DEPARTMENT

A BILL

further to amend the Aligarh Muslim University Act, 1920, for a certain purpose ; and Annexure

(Dr. Sir Ziauddin Ahmad, M. L. A.)

[AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY]

A BILL

further to amend the Aligarh Muslim University Act, 1920, for a certain purpose

WHEREAS it is expedient further to amend the Aligarh Muslim University Act, 1920 (XL of 1920), for the purpose hereinafter appearing ;

It is hereby enacted as follows :—

1. Short title—This Act may be called the Aligarh Muslim University (Amendment) Act, 1944.

2. Insertion of a new section 12B in Act XL of 1920—After section 12A of the Aligarh Muslim University Act, 1920 (XL of 1920), the following new section shall be inserted, namely :—

Students of Provinces and Indian States, to be allowed to appear in the High School Examination—“12B. With the approval of the Executive and Academic Councils and subject to the Statutes and Ordinances, the Central Government may, on the recommendation of the Government of a Province or Indian State, allow students of a school in that Province or State, as the case may be, to appear in the High School Examination of the University.”

STATEMENT OF OBJECTS AND REASONS

I gave notice of a Bill in July 1938 to amend section 12A of the Aligarh Muslim University Act, 1920 with a view to extend its scope. That Bill was introduced in the Assembly and was circulated for opinion to Provincial Governments during the Budget Session 1940. Now that Bill has lapsed and in view of the amendment of section 12A of the Act in 1941 that amendment, if accepted, would have very much widened the scope which I never intended.

The scope of this Bill is very much limited as compared with my old Bill that has lapsed. It narrows down the definition of privileges and the power to grant the privilege is transferred from the University to the Central Government which can be exercised only on the recommendations of the Provincial Governments concerned.

ZIAUDDIN AHMAD